IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-342(ND)/2017

IN THE MATTER OF:

M/s. Spark Engineering (P) Ltd.

... PETITIONER

Vs.

Unitech Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 14.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Atul Agarwal, Advocate

For the Respondents

: Mr. Rahul Chaudhary, Advocate

ORDER

Learned Counsel for the petitioner /Operational Creditor is present. Mr. Rahul Chaudhary, Advocate has put his appearance on behalf of the Corporate Debtor and represents that copy of application along with annexure has not been served for reply by the Corporate Debtor. Ld. Counsel for the petitioner is directed to serve copy of application and annexure to the Counsel for Corporate Debtor and reply to be filed within a period of 7 days upon service. An advance copy of the reply to be served to the Ld. Counsel for the petitioner and the Petitioner will file rejoinder, if any, within a period of 3 days thereafter.

List on 04.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 14.9.2017